

PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
GRL TIRES PRIVATE LIMITED**

SLNO	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	GRL TIRES PRIVATE LIMITED
2.	Date of Incorporation of Corporate Deabtor	27/04/2012
3.	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies Mumbai Maharashtra
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U25203MH2012PTC230352
5.	Address of the registered office and principal office (if any) of corporate debtor	4th Floor, Trade World, C wing Kamala Mills, Senapati Bapat Marg, Lower Parel (W), Mumbai City, Mumbai, Maharashtra, India- 400013
6.	Date of closure of Insolvency Resolution Process	06/06/2024
7.	Liquidation commencement date of Corporate Debtor	07/06/2024 (NCLT Order communication received by Liquidator on: 26.06.2024)
8.	Name and Registration number of the Insolvency Professional acting as liquidator	Shrikant Zavar IBBI/IPA-001/IP-P00156/2017-18/10325
9.	Address and E-mail of the Liquidator, as registered with the Board	C-1101, Kanakia Sevens , Sag Baug, Marol, Andheri East, Mumbai 400059 shrikantzavar1@yahoo.co.in
10.	Address and E-mail to be used for correspondence with the Liquidator	C-1101, Kanakia Sevens , Sag Baug, Marol, Andheri East, Mumbai 400059 grltires.inliquidation@gmail.com
11.	Last date for submission of claims	25/07/2024

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench-II) has ordered the commencement of liquidation of the **GRL TIRES PRIVATE LIMITED** on 07th June. 2024. (NCLT Order communication received by Liquidator on: 26/06/2024) of liquidation under section 33 of the code

The stakeholders of **GRL TIRES PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 25th July 2024. to the liquidator at the address mentioned against **item No.10**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 33.

Shrikant Madanlal Zavar
Liquidator

Date: 30/06/2024

Place: Mumbai

Reg No. IBBI/IPA-001/IP-P00156/2017-2018/10325